

**PUBLIC ANNOUNCEMENT UNDER REGULATION 15(1) OF SEBI (SUBSTANTIAL ACQUISITION OF
SHARES AND TAKEOVERS) REGULATIONS, 2011
FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF
NAMBURNADI TEA COMPANY LIMITED**

OPEN OFFER FOR ACQUISITION OF 9,299 (NINE THOUSAND TWO HUNDRED NINETY NINE ONLY) EQUITY SHARES FROM THE EQUITY SHAREHOLDER OF NAMBURNADI TEA COMPANY LIMITED, ("TARGET COMPANY") BY BOKAHOLA TEA COMPANY PRIVATE LIMITED ("ACQUIRER")

1. Offer details:

- **Offer Size:** The Acquirer is hereby making a mandatory Open Offer in terms of SEBI (SAST) Regulations, 2011 to the equity shareholders of the Target Company to acquire 9,299 (Nine Thousand Two Hundred Ninety Nine Only) fully paid-up equity shares ("Offer Size") bearing a face value of Rs. 10/- each representing 7.02% of the total equity capital of the Target Company pursuant to Share Purchase Agreement ("SPA") dated 5th September 2012.
- **Offer Price:** The offer price of Rs. 110/- (Rupees One Hundred and Ten Only) per equity share in accordance with Regulation 8(2) of the SEBI (SAST) Regulations, 2011 ("Offer Price")
- **Mode of payment:** The entire consideration will be paid in cash, in accordance with the provisions of Regulation 9(1)(a) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("Regulations").
- **Type of Offer:** The Offer is a mandatory Offer in compliance with Regulation 3(1) and 4 of the SEBI (SAST) Regulations, 2011.

2. Transaction which has triggered the Open Offer obligations (Underlying Transaction)

Details of underlying transaction						
Type of Transaction (direct/ indirect)	Mode of Transaction (Agreement/ Allotment/ Market purchase)	Shares / Voting rights acquired/ proposed to be acquired		Total Consideration for shares/ VRs acquired (Rs. In Crores)	Mode of payment (Cash/ securities)	Regulation which has triggered
		Number	% vis a vis total Equity / Voting capital			
Direct	Share Purchase Agreement dated 05.09.2012 between the Acquirer and the Seller (person listed below in point no. 4)	1,23,076	92.98%	Rs. 1.35	Cash	3(1) & 4 of the Regulations

3. Acquirer:

Details	Acquirer
Name of Acquirer	M/s. Bokahola Tea Company Private Limited
Address	A.T. Road, Tarajan, Jorhat- 785001, Assam
Name(s) of persons in control /promoter of acquirer	1. Shri Prabhat Kamal Bezboruah 2. Shri Kishore Kamal Bezboruah 3. Smt. Sharda Bezboruah
Name of the Group, if any, to which the Acquirer belongs to	NA
Pre-Transaction Shareholding	
• Number	Nil
• % of total share capital	Nil
Proposed Shareholding after the acquisition of shares which triggered the Open Offer	1,23,076 (92.98%)
Any other interest in the TC	NO



4. Details of Selling Shareholder:

Name	Part of Promoter Group (Yes/ No)	Details of shares/ voting rights held by the selling shareholder			
		Pre Transaction		Post Transaction	
		Number	%	Number	%
M/s. Assam Company India Limited	Yes	1,23,076	92.98%	Nil	Nil

5. Target Company

- **Name:** M/s. Namburnadi Tea Company Limited having its registered office at P.O. Barpathar- 785 602, Dist. Karbi Anglong, Assam.
- **Exchanges where listed:** The equity shares of the Target Company are listed on The Calcutta Stock Exchange Limited ("CSE") only.

6. Other details

- This is to inform to all the Shareholders of Target Company that the details of the Open Offer would be published shortly in the newspaper in terms of the provisions of regulation 14(3) of the Regulations vide a Detailed Public Statement on or before 12th September, 2012.
- The Acquirer has given undertaking that it is aware of and will comply with its obligations under the SEBI (SAST) Regulations, 2011 and has adequate financial resources to meet the Offer obligations.
- This is not a Competitive Bid

Issued by



MANAGER TO THE OFFER:

VC CORPORATE ADVISORS PRIVATE LIMITED

SEBI REGN NO: INM000011096

(Contact Person: Mr. Anup Kumar Sharma / Ms. Urvi Belani)

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ON BEHALF OF ACQUIRER:

For Bokahola Tea Company Private Limited

Sd/-

Director

Place: Kolkata

Date: 05th September, 2012